

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

E.P. NO. 04 OF 2018 IN
APPEAL NO. 343 OF 2016

Dated: 20th December, 2018

Present : Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Balarch Renewable Energy Pvt Ltd. ... Petitioner (s)
Vs.
Haryana Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Petitioner (s) : Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Nishant Ahlawat R-1
Mr. Aditya Singh R-2

ORDER

Learned counsel, Mr. Aditya Singh appeared on behalf of Respondent No.2.

The learned counsel appearing for the Respondent No. 2 prays for four weeks' time to file the reply.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file reply in the instant Appeal on or before 21.01.2019 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 12.02.2019, after serving copy to the learned counsel for the opposite sides.

Relist the matter on **04.03.2019** as requested by the learned counsel appearing for both the sides.

(Ravindra Kumar Verma)
Technical Member
pr/ss

(Justice N.K. Patil)
Judicial Member